†[PROMOTION OF L.R.T.CS. TO POSTS OF T.T.ES ON N.E. RAILWAY

930. SHRI REWATI KANT SINHA : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that twenty persons of Samastipur district on the North Eastern Railway, were promoted from the posts of L. R. T. Cs to the posts of T. T. Es. vide letters No. E/9/210/15/3, dated the 30th November, 1966 and the 18th April, 1967 of the Chief Commercial Superintendent (P);

(b) if so, when the twenty persons were relieved from their previous posts to take charge of the new posts, and

(c) if they were not relieved, what are the reasons therefor and when they will be allowed to take charge of the new posts?]

रेल मंत्री (श्री सी॰ एम॰ पुनाचा) ः (क) जी हां।

(ख) और (ग) एवजी कर्मचारी की कमी के कारण सम्बन्धित कर्मचारियों को कार्यमुक्त नहीं किया गया है। उन्हें शीघ्र कार्यमुक्त करने की व्यवस्था की जा रही है।

†[THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Yes.

(b) and (c) The staff concerned have not been spared for want of relief. Arrangements are in hand to relieve them early.

उत्तर रेलवें के कोच अटेंडेंट्स का कर्माझयल साइड से मकैनिकल साइड में स्थानान्तरण

931. श्री रेवती कांत सिंह : क्या रेल मंत्री 17 अगस्त, 1967 को राज्य सभा में अतारांकित प्रश्न संख्या 1039 के दिये गय उत्तर को देखेंगे और यह बताने की कृपा करेंग कि उत्तर रेलवे के कोच अटेंडेंट्स की सेवाओं को कर्माशयल साइड से मकैनिकल साइड में स्थानान्तरित करने के सम्बन्ध में अब तक सरकार ने क्या निर्णय किया है ? †[TRANSFER OF COACH ATTENDANTS FROM COMMERCIAL TO MECHANICAL SIDE ON NORTHERN RAILWAY

931. SHRI REWATI KANT SINHA: Will the Minister of RAIL-WAYS be pleased to refer to reply given to Unstarred Question No. 1039 in the Rajya Sabha on the 17th August, 1967 and state the decision so far taken by Government with regard to the transfer of the services of the coach attendants of the Northern Railway from Commercial side to Mechanical side?]

रेलमंत्री (श्री सी॰ एम॰ पुनाचा) : यह मामला विचाराधीन है ।

†[THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : The matter is under examination.]

कोच अटेंडेंट्स के विश्राम तथा सामान रखने की व्यवस्था

932. श्री रेवती कांत सिंह : क्या रेल मंत्री 17 अगस्त, 1967 को राज्य सभा में अतारांकित प्रश्न संख्या 1040 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि कोच अटेंडेंट्स के विश्राम तथा सामान रखने के लिए अब तक क्या व्यवस्था की गयी है ?

†[ARRANGEMENTS FOR REST AND KEEPING LUGGAGE OF COACH ATTENDANTS

932. SHRI REWATI KANT SINHA: Will the Minister of RAILWAYS be pleased to refer to reply given to Unstarred Question No. 1040 in the Rajya Sabha on the 17th August, 1967 and state the arrangements so far made for coach attendants to enable them to take rest and keep their luggage?]

रेल मंत्री (श्री सी॰ एम॰ पुनाचा) : स्थिति वैसी ही है। परन्तु नीति के रूप में जो नये डिब्बे अब बन कर आ रहे हैं, उनमें छोटे कक्षों की व्यवस्था है ताकि परिचर अपना सामान रख सकें। कुछ नये डिब्बे जिनमें ऐसे छोटे कक्ष बने हैं, पहले से गाड़ियों के साथ चल रहे हैं।

†[THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : The

†[] English translation.

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position remains the same. As a matter of policy, however, all new first class coaches being turned out have provision for cubicles to enable the attendants to keep their luggage. Some new coaches with cubicles are already running on trains.]

SALE OF TYRES

933. SHRI D. THENGARI : SHRI K. SUNDARAM :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to regulate the production and distribution of various types of tyres and also imported scooter and tractor tyres on control rates in the market;

(b) if so, what are the reasons therefor; and

(c) when the scheme will be implemented?

The states of the

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) The production of various types of tyres is already being regulated by the Government of India under the Industries (Development and Regulation) Act, 1951. Government have no proposal under consideration presently for statutorily regulating the distribution of tyres at controlled prices.

(b) and (c) Do not arise.

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SCOOTER MANUFACTURE

934. SHRI S. D. UPADHYAYA : SHRI RAM SAHAI :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether the sub-committee examining the seventeen schemes for the manufacture of scooters has since submitted its report; and

(b) if so, what action Government have taken thereon?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) Not yet.

to Questions

(b) Does not arise.

935. [Transferred to the 18th December, 1967.]

TEA BOARD CENTRE

936. SHRI JAGAT NARAIN : Wilt the Minister of COMMERCE be pleased to state :

(a) the name of places in foreign countries where Tea Board has centres for the sale and propaganda of Indian tea;

(b) the staff employed in these centres and their annual salary bill centrewise;

(c) the other establishment expenses of maintaining these centres such as rent, publicity per centre during the year ending the 31st March, 1967;

(d) the annual salaries and perquisites of ten top officials and their names in various countries;

(e) the date on which the various centres were opened;

(f) the annual tea sales overseas during the last five years and the amount of foreign exchange earned;

(g) the amount of additional sales as a result of opening these tea centres; and

(h) how long Government propose to continue these centres seeing the present urgent necessity of enforcing economy in all fields?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): (a) and (e) Tea Centres are being run by the Tea Board at London, Edinburgh, Cairo and Sydney from 28-2-1964, 2-9-1963, 14-5-1961 and 6-11-1964 respectively.

(b) The total number of persons employed in the Tea Centres run by the Tea Board in London, Edinburgh,